

DEMAND NO. 20—WITHDRAWAL FROM
REVENUE RESERVE FUND

"That a sum not exceeding Rs. 2,05,49,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Withdrawal from Revenue Reserve Fund'."

19.14 hrs.

APPROPRIATION (RAILWAYS) NO.
3 BILL, 1967

The Minister of Railways (Shri C. M. Poonacha): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways."

The motion was adopted.

Shri C. M. Poonacha: I introduce** the Bill.

Shri C. M. Poonacha: I beg to move†:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways, be taken into consideration".

Mr. Chairman: The question is:

"That the Bill to authorise payment and appropriation of certain

sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways, be taken into consideration".

The motion was adopted.

Mr. Chairman: The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill".

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1—(Short title)

Amendment made:

"Page 1, lines 3 and 4.—for 'Appropriation (Railways) No. 3 Act, 1967', substitute—"Appropriation (Railways) No 2 Act, 1967".

(Shri C. M. Poonacha).

Shri C. M. Poonacha: This is a consequential amendment.

Mr. Chairman: The question is:

"That clause 1, as amended, stand part of the Bill".

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

Shri C. M. Poonacha: I beg to move:

"That the Bill, as amended, be passed".

Mr. Chairman: The question is:

"That the Bill, as amended, be passed".

The motion was adopted.

19.18 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Friday, June 23, 1967/Asadha 2, 1889 (Saka).

*Published in Gazette of India, Extraordinary, Part II, section 2, dated 22-8-1967.

**Introduced with the recommendation of the President.

†Moved with the recommendation of the President.